

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003.

Website: https://nclat.nic.in

Proactive Disclosure under the Right to Information Act, 2005

(i) The particulars of organization, functions and duties:

The National Company Law Appellate Tribunal (NCLAT) has been constituted under Section 410 of the Companies Act, 2013 for hearing appeals against the orders of National Company Law Tribunal(s) (NCLT), with effect from 1st June, 2016.

NCLAT is also the Appellate Tribunal for hearing appeals against the orders passed by NCLT(s) under Section 61 of the Insolvency and Bankruptcy Code, 2016 (IBC), with effect from 1st December, 2016. NCLAT is also the Appellate Tribunal for hearing appeals against the orders passed by Insolvency and Bankruptcy Board of India under Section 202 and Section 211 of IBC.

NCLAT is also the Appellate Tribunal to hear and dispose of appeals against any direction issued or decision made or order passed by the Competition Commission of India (CCI) – as per the amendment brought to Section 410 of the Companies Act, 2013 by Section 172 of the Finance Act, 2017, with effect from 26th May, 2017.

NCLAT is also the Appellate Tribunal to hear and dispose of appeals against the orders of the National Financial Reporting Authority – as per the amendment brought to Section 410 (a) of the Companies Act, 2013 by Section 83 of the Companies (Amendment) Act, 2017, with effect from 7th May, 2018.

The NCLAT is headed by Chairperson who is a sitting or retired Judge of the Supreme Court of India or a sitting or retired Chief Justice of a High Court.

The present constitution of NCLAT is as follows: -

Chairperson: Hon'ble Mr. Justice Ashok Bhushan, former Judge, Supreme Court of India

Judicial Members	Technical Members
Hon'ble Mr. Justice M. Venugopal	Hon'ble Dr. Alok Srivastava
Hon'ble Mr. Justice Anant Bijay	Hon'ble Mrs. Shreesha Merla
Singh	
Hon'ble Mr. Justice Rakesh Kumar	Hon'ble Mr. Barun Mitra
Jain	
Hon'ble Mr. Justice Rakesh Kumar	Hon'ble Mr. Naresh Salecha
	Hon'ble Mr. Ajai Das Mehrotra
	Hon'ble Mr. Arun Baroka

JURISDICTION OF THE NCLAT

S.No.	Address	Jurisdiction
1.	National Company Law	All States & Union Territories
	Appellate Tribunal,	other than those in the
	Principal Bench, 2 nd & 3 rd Floor of	jurisdiction of Chennai Bench of
	Mahanagar Doorsanchar Sadan	the NCLAT.
	(M.T.N.L. Building), 9, C.G.O.	
	Complex, Lodhi Road, New	
	Delhi-110003.	
2.	National Company Law	States of Kerala, Tamil Nadu,
	Appellate Tribunal, Chennai	Telangana, Andhra Pradesh and
	Bench, 6 th Floor, Ezhilagam	Karnataka and Union Territories
	Annex, Chepauk, Chennai-	of Lakshadweep and
	600005.	Puducherry.

(ii) The powers and duties of the officers and employees:

The Hon'ble Chairperson, Hon'ble Members and the Registrar exercise powers and duties as provided in the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

The officers and other employees of the Appellate Tribunal discharge their functions under the general superintendence and control of the Chairperson of the Appellate Tribunal.

(iii) Procedure followed in the decision making process, including channels of supervision and accountability:

The NCLAT is a quasi-judicial body. Decisions are made by the authorities as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

(iv) Norms set for the discharge of functions:

The functions of the Appellate Tribunal are judicial in nature. The Appellate Tribunal discharges its functions as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

(v) Rules, regulations, instructions, manuals and records, held by the public authority or under its control or used by its employees for discharging its functions:

- (a) The Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.
- (b) The Tribunal (Reforms) Act, 2021 and the Rules framed thereunder, which are already in the public domain.
- (c) The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 and the National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020, which are already in the public domain.
- (d) Orders / Circulars / Notices issued by the order of the Hon'ble Chairperson from time to time, which are also uploaded in the public domain on NCLAT's website https://nclat.nic.in.

(e) In respect of administrative matters, the Appellate Tribunal follows the Rules / Regulations / orders issued by the Central Government for its Officers and employees from time to time.

(vi) <u>Categories of documents that are held by the public authority or</u> under its control:

The following records/documents are held by the Appellate Tribunal under the overall control of the Registrar, NCLAT: -

- (a) Judicial files pertaining to Appeals and other applications / related documents filed before the Appellate Tribunal;
- (b) Administrative Files relating to Administrative and Accounts matters.

(vii) The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof:

The NCLAT is a quasi-judicial body and functions as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain. There is no arrangement in these Acts/Statues to solicit the views of the members of the public in relation to the formulation of policies or implementation thereof.

(viii) A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public:

No such boards, councils, committees etc. are constituted.

(ix) A directory of officers and employees:

(A) Principal Bench

S. No.	Name and Designation	Telephone	E-mail
1.	Hon'ble Mr. Justice Ashok Bhushan, Chairperson		
	(Office of Chairperson)	24306810	chairperson-nclat@nclat.gov.in
2.	Hon'ble Mr. Justice Anant Bijay Singh, Member (Judicial)	24306861	
3.	Hon'ble Mr. Justice Rakesh Kumar Jain, Member (Judicial)	24306817	
4.	Hon'ble Mr. Justice Rakesh Kumar, Member (Judicial)	24306832	
5.	Hon'ble Dr. Alok Srivastava, Member (Technical)	24306824	
6.	Hon'ble Mr. Barun Mitra, Member (Technical)	24306828	
7.	Hon'ble Mr. Naresh Salecha, Member (Technical)	24306816	
8.	Hon'ble Mr. Ajai Das Mehrotra, Member (Technical)	24306837	
9.	Hon'ble Mr. Arun Baroka, Member (Technical)	24306821	
10.	Sh. Peeush Pandey, Registrar	24306834	registrar-nclat@nic.in
11.	Sh. Ghanshyam Bansal, Financial Adviser	24306841	
12.	Sh. Brajesh Kumar, Assistant Registrar	24306840	deputyregistrar-nclat@nic.in
13.	Sh. A.K. Sharma, Assistant Registrar (Consultant/Outsourced)	24306859	
14.	Sh. Jayant Kumar Acharya, Accounts Officer	24306860	account.officer@nclat.nic.in

15.	Sh. Tara Datt Pant, Administrative Officer (Outsourced)	24306818	
16.	Sh. S.K. Roy, Administrative Officer (Outsourced)	24306829	
17.	Smt. Sujata Kumari, Court Officer	24306885	sujata.kumari@nclat.nic.in
18.	Smt. Neelam Nain, Court Officer	24306812	neelam.nain@nclat.nic.in
19.	Sh. Manu Dev, Court Officer (Outsourced)	24306814	

(B) Chennai Bench

S. No.	Name and Designation	Telephone	E-mail
1.	Hon'ble Mr. Justice M. Venugopal	044-28880502	
	Hon'ble Ms. Shreesha Merla, Member (Technical)	044-28880502	
3.	Deputy Registrar	044-28880502	dyregistrar-chennai@nclat.gov.in
4.	Court Officer	044-28880504	
5.	Registry (Filing)	044-28800500	

(x) The monthly remuneration received by the officers and employees, including the system of compensation as provided in its regulations:

(a) Monthly remuneration

(i) in respect of the officers and staff members of NCLAT:

S. No.	Name of Post Pay Level	
1.	Chairperson	Level 18
2.	Judicial Member	Level 17

4. Registrar Level 14 5. Joint Registrar Level 13 6. Financial Adviser Level 13 7. Deputy Registrar Level 12 8. Assistant Registrar Level 11 9. Principal Private Secretary Level 11 10. Accounts Officer Level 9 11. Programmer Level 8 13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 20. Sr. Accountant / Accountant Level 6 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 2 26. Multi-Tasking Staff Level 1 27. Library Attendant Level 1	3.	Technical Member	Level 17	
5. Joint Registrar Level 13 6. Financial Adviser Level 13 7. Deputy Registrar Level 12 8. Assistant Registrar Level 11 9. Principal Private Secretary Level 11 10. Accounts Officer Level 9 11. Programmer Level 8 12. Private Secretary Level 8 13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1				
6. Financial Adviser Level 13 7. Deputy Registrar Level 12 8. Assistant Registrar Level 11 9. Principal Private Secretary Level 11 10. Accounts Officer Level 9 11. Programmer Level 9 12. Private Secretary Level 8 13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 2 26. Multi-Tasking Staff Level 1			Level 14	
7. Deputy Registrar Level 12 8. Assistant Registrar Level 11 9. Principal Private Secretary Level 11 10. Accounts Officer Level 9 11. Programmer Level 9 12. Private Secretary Level 8 13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 20. Sr. Accountant / Accountant Level 6 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 2 26. Multi-Tasking Staff Level 1	5.	Joint Registrar	Level 13	
8. Assistant Registrar Level 11 9. Principal Private Secretary Level 11 10. Accounts Officer Level 9 11. Programmer Level 9 12. Private Secretary Level 8 13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 20. Sr. Accountant / Accountant Level 6/Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 2 26. Multi-Tasking Staff Level 1	6.	Financial Adviser	Level 13	
9. Principal Private Secretary Level 11 10. Accounts Officer Level 9 11. Programmer Level 9 12. Private Secretary Level 8 13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	7.	Deputy Registrar	Level 12	
10. Accounts Officer 11. Programmer 12. Private Secretary 13. Administrative Officer 14. Court Officer 15. Assistant Programmer 16. Senior Legal Assistant 17. Assistant 18. Library and Information Assistant 19. Junior Legal Assistant 19. Junior Legal Assistant 10. Level 6 11. Level 6 12. Stenographer Grade III 12. Level 4 13. Level 4 14. Court Officer 15. Level 6 16. Senior Legal Assistant 16. Level 6 17. Level 6 18. Library and Information Assistant 18. Level 6 19. Junior Legal Assistant 19. Level 6 20. Sr. Accountant / Accountant 21. Stenographer Grade III 22. Level 4 23. Cashier 24. Record Assistant 25. Staff Car Driver 26. Multi-Tasking Staff 18. Level 1	8.	Assistant Registrar	Level 11	
11. Programmer Level 9 12. Private Secretary Level 8 13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	9.	Principal Private Secretary	Level 11	
12. Private Secretary 13. Administrative Officer 14. Court Officer 15. Assistant Programmer 16. Senior Legal Assistant 17. Assistant 18. Library and Information Assistant 19. Junior Legal Assistant 10. Sr. Accountant / Accountant 10. Stenographer Grade III 11. Level 6 12. Stenographer Grade III 12. Level 4 13. Level 6 14. Library and Information Assistant 15. Level 6 16. Senior Legal Assistant 16. Level 6 17. Level 6 18. Library and Information Assistant 18. Level 6 19. Junior Legal Assistant 19. Level 6 20. Sr. Accountant / Accountant 21. Level 6 22. Level 4 22. Upper Division Clerk 23. Cashier 24. Record Assistant 25. Staff Car Driver 26. Multi-Tasking Staff Level 1	10.	Accounts Officer	Level 9	
13. Administrative Officer Level 8 14. Court Officer Level 8 15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	11.	Programmer	Level 9	
14.Court OfficerLevel 815.Assistant ProgrammerLevel 716.Senior Legal AssistantLevel 717.AssistantLevel 618.Library and Information AssistantLevel 619.Junior Legal AssistantLevel 620.Sr. Accountant / AccountantLevel 6 / Level 521.Stenographer Grade IIILevel 422.Upper Division ClerkLevel 423.CashierLevel 424.Record AssistantLevel 425.Staff Car DriverLevel 226.Multi-Tasking StaffLevel 1	12.	Private Secretary	Level 8	
15. Assistant Programmer Level 7 16. Senior Legal Assistant Level 7 17. Assistant Level 6 18. Library and Information Assistant Level 6 19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	13.	Administrative Officer	Level 8	
16.Senior Legal AssistantLevel 717.AssistantLevel 618.Library and Information AssistantLevel 619.Junior Legal AssistantLevel 620.Sr. Accountant / AccountantLevel 6 / Level 521.Stenographer Grade IIILevel 422.Upper Division ClerkLevel 423.CashierLevel 424.Record AssistantLevel 425.Staff Car DriverLevel 226.Multi-Tasking StaffLevel 1	14.	Court Officer	Level 8	
17. Assistant Level 6 18. Library and Information Assistant Level 6 19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	15.	Assistant Programmer	Level 7	
18. Library and Information Assistant 19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff	16.	Senior Legal Assistant	Level 7	
19. Junior Legal Assistant Level 6 20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	17.	Assistant	Level 6	
20. Sr. Accountant / Accountant Level 6 / Level 5 21. Stenographer Grade III Level 4 22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	18.	1	Level 6	
21.Stenographer Grade IIILevel 422.Upper Division ClerkLevel 423.CashierLevel 424.Record AssistantLevel 425.Staff Car DriverLevel 226.Multi-Tasking StaffLevel 1	19.	Junior Legal Assistant	Level 6	
22. Upper Division Clerk Level 4 23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	20.	Sr. Accountant / Accountant	Level 6 / Level 5	
23. Cashier Level 4 24. Record Assistant Level 4 25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	21.	Stenographer Grade III	Level 4	
24.Record AssistantLevel 425.Staff Car DriverLevel 226.Multi-Tasking StaffLevel 1	22.	Upper Division Clerk	Level 4	
25. Staff Car Driver Level 2 26. Multi-Tasking Staff Level 1	23.	Cashier	Level 4	
26. Multi-Tasking Staff Level 1	24.	Record Assistant	Level 4	
	25.	Staff Car Driver	Level 2	
27. Library Attendant Level 1	26.	Multi-Tasking Staff	Level 1	
	27.	Library Attendant	Level 1	

(ii) In respect of Officers and staff of erstwhile Competition Appellate Tribunal stand transferred to NCLAT:

S. No.	Name of Post	Pay Level
1.	Stenographer Grade II (PA)	Level 6

2.	Stenographer Grade III	Level 4
3.	Lower Division Clerk	Level 2
4.	Staff Car Driver	Level 2
5.	Multi-Tasking Staff	Level 1

(b) System of compensation

The Tribunal (Conditions of Service) Rules, 2021

https://nclat.nic.in/sites/default/files/2022-10/Tribunal-Conditions-of-Service-Rules-2021.pdf

The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020

https://nclat.nic.in/sites/default/files/2022-10/Recruitment-Rules_Officer-and-employees_21.01.2020.pdf

The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020

https://nclat.nic.in/sites/default/files/2023-09/Recruitment%20Rules Staff%20Car%20Driver 21.09.2020.pdf

(c) In respect of Outsourced employees:

S. No.	Name of Post	Fixed Monthly Remuneration
1.	1. Deputy Registrar ₹ 65,000/-	
2.	Assistant Registrar	₹ 50,000/- to ₹ 56,000/-
3.	Law-cum-Research Assistant	₹ 60,000/-
4.	Administrative Officer	₹ 49,000/- to ₹ 51,000/-
5.	Court Officer	₹ 40,000/- to ₹ 56,000/-

6.	Sr. PS / PS	₹ 50,000/- to ₹ 56,000/-	
7.	Sr. Assistant	₹ 56,000/-	
8.	Assistant Programmer	₹ 35,000/- to ₹ 53,000/-	
9.	Assistant /UDC/Assttcum- Steno.	₹ 25,000/- to ₹ 46,000/-	
10.	Sr. PA / PA / Stenographer	₹ 33,000/- to ₹ 41,000/-	
11.	Protocol Officer	₹ 35,000/- to ₹ 54,000/-	
12.	Assistant Protocol Officer	₹ 41,000/-	
13.	Library & Information Assistant	₹ 42,000/-	
14.	Driver	As per wage rates notified by Govt. of NCT of Delhi from time to time	
15.	Security Guard	As per wage rates notified by Directorate General of Resettlement, Ministry of Defence from time to time	
16.	M.T.S.	As per wage rates notified by Govt. of NCT of Delhi from time to time	
17.	Housekeeping staff	As per wage rates notified by Govt. of NCT of Delhi from time to time	

(xi) The Budget allocated to each agency including particulars of all plans, proposed expenditures and reports on disbursements made:

Budget allocated for FY 2023-24.

	NATIONAL COMPANY LAW APPELLATE TRIBUNAL Details of Establishment Expenditure- Object Head Wise		
Sr. N	flajor Head/Object Heads	Actual BE 2023-	
1 S	alaries	4,59,00,0	
2 V	Vages	10,00	
3 R	Rewards	3,00,00	
4 N	Medical Treatment	9,55,00	
5 A	llowances	2,84,00,00	
6 L	eave Travel Concession	10,00,00	
7 . T	raining Expenses	20,00	
8 C	Oomestic Travel Expenses	24,15,00	
9 F	oreign Travel Expenses	12,25,00	
10 C	Office Expenses	4,44,00,00	
11 R	Rents, Rates & Taxes	22,50,00,00	
12 P	Printing & Publications	5,00,00	
13 C	Digital Equipment	10,00,00	
14 N	Material & Supplies	10,00,00	
15 F	uel and Lubricants	20,00,0	
16 A	Advertising & Publicity	5,00,00	
	Professional Services	5,16,00,00	
18 F	Repair & Maintainence	80,00,08	
1.7	Other Revenue Expenditure	7,33,50,00	
	Motor Vehicles	23,75,00	
	Machinery & Equipment	10,00,0	
	nformation, Computer, Telecommunications Equipment	5,00,0	
23 F	urniture & Fixtures	5,00,00	
24 C	Other Fixed Assets	5,00,00	
G	GRAND TOTAL	49,24,50,00	

(xii) The manner of execution of subsidy programmes including the amounts allocated and the details of beneficiaries of such programmes:

Not Applicable

(xiii) <u>Particulars of recipients of concessions, permits or authorizations</u> granted by the public authority:

Not Applicable

(xiv) Details in respect of the information, available to or held by the public authority, reduced in an electronic form:

The National Company Law Appellate Tribunal (NCLAT) has its own website https://nclat.nic.in where particulars of the organization, functions, jurisdiction of the benches, names of the Hon'ble Chairperson, Hon'ble Judicial Members, Hon'ble Technical Members and other Senior Officers, Cause List, Daily Orders, Judgements, SOPs / Notices / Circulars etc. are available.

Further, the link to E-filing portal and Display Board are also available on the said website https://nclat.nic.in

(xv) The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use:

The Citizens can obtain information either from the website (https://nclat.nic.in) of the National Company Law Appellate Tribunal or through the Filing Counter of the NCLAT (011-24306862) at 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi within working hours on any working day. No Library/reading room is being maintained for public use.

(xvi) The names, designations and other particulars of the Public **Information Officers:**

Central Public Information Officer

Shri Brajesh Kumar, Assistant Registrar, National Company Law Appellate Tribunal, 2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, CGO Complex, Lodhi Road, New Delhi- 110003 (Near Scope Complex) Telephone No. 24306840

Email: deputyregistrar-nclat@nic.in

First Appellate Authority

Registrar,

National Company Law Appellate Tribunal, 2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, CGO Complex, Lodhi Road, New Delhi- 110003 (Near Scope Complex) Telephone No. 24306834

Email: registrar-nclat@nic.in

(xvii) Such other information as may be prescribed:

(A) Receipt & disposal of RTI applications and 1st appeals:

RTI Annual Return Information System

Quaterly Return Form

Public Authority: National Company Law Appellate Tribunal

Quarter : Ist Quarter (April-June)2022-2023

* Block I (Details about the requests and appeals)

			Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied			
Requests	2	3	12	5	0	10			
First Appeals	0	N/A	0	N/A	0	0			
		Total no. Of C	APIOs designated 6	Total no. Of Cl	PIOs designated	Total no. Of AAs designated			

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
100	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005 Section 8(i) Section 11 24 other 0 0 0 0 0 0 0 0 0 0 0 0 0 0

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/wp- content/uploads/2022/06/RTI_NCLAT_27
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-06-27
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter: 2nd Quarter (July-Sept)2022-2023

* Block I (Details about the requests and appeals)

			Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	2	5	16	9	0	12				
First Appeals	0	N/A	0	N/A	0	0				
		Total no. Of C	APIOs designated 6	Total no. Of Cl	PIOs designated	Total no. Of AAs designated				

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
170	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	n 8(i)											Section	Ü
a	b	С	d	е	f	g	h	į	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/wp- content/uploads/2022/09/RTI_NCLAT_lat
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-09-19
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority: National Company Law Appellate Tribunal

Quarter : 3rd Quarter (Oct-Dec)2022-2023

* Block I (Details about the requests and appeals)

				Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	2	1	4	2	0	3				
First Appeals	0	N/A	2	N/A	0	2				
MMILLOU DE SIND HE DE ANTIGO DE DE PRÉS DE SE PER DE LA PERSONA DE LA PERSONA DE LA PERSONA DE LA PERSONA DE L	Anna ann an ann an ann an ann an ann an a	Total no. Of	CAPIOs designated 6	Total no. Of	CPIOs designated	Total no. Of AAs designated				

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
40	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Section	n 8(i)											Section	
a	b	С	d	е	f	g	h	li	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/sites/default/files/2023- . 01/RTI_NCLAT_latest_09.01.2023_0.pdf
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2023-01-09
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No .	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	Comment and the control of the contr

Quaterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter: 4th Quarter (Jan-Mar)2022-2023

* Block I (Details about the requests and appeals)

				Progress during Quarter					
	Opening Balance as on begining of	No. of application received as transfer	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied			
Requests	2	4	16	6	0	13			
First Appeals	0	N/A	0 -	N/A	0	0			
Terroller State Annington & Annington of State Con-	*	Total no. Of	CAPIOs designated 6	Total no. Of	CPIOs designated	Total no. Of AAs designated			

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
160	0	0	O

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Section	n 8(i)										1	Section	
а	b	С	d	е	f.	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0.

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/sites/default/files/2023- 01/RTI_NCLAT_latest_20.01.2023.pdf
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2023-01-20
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority: National Company Law Appellate Tribunal

Quarter : Ist Quarter (April-June)2023-2024

* Block | (Details about the requests and appeals)

			Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	3	1	11	3	0	9				
First Appeals	0	N/A	1	N/A	0	0				
ONE THAT IS NOT THE OWNER, AND THE OWNER, AND THE OWNER, O		Total no. Of	CAPIOs designated	Total no. Of	Total no. Of AAs designated					

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
110	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Section 8(i)							Section						
3	ь	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
https://nclat.nic.in/sites/default/files/2023- 04/RTI_NCLAT_latest_10.04.2023.pdf
2023-04-10
Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

(B) CAG & PAC Paras:

Nil

(C) Foreign Tours during the current year and last two years:

F.Y. 2021-22 Nil

F.Y. 2022-23 Nil

F.Y. 2023-24

Name and	Place of	Purpose	Period of
Designation of the	visit		visit
Officer			
Hon'ble Justice Shri	Singapore	To attend the ICAI	4 th to 5 th
Ashok Bhushan,		International	August,
Chairperson, NCLAT		Convention on	2023
		Insolvency	
		Resolution	
		"RESOLVE-2023"	

(D) <u>Disciplinary action pending or contemplated against the employees during the years 2021-22 and 2022-23:</u>

Nil

(xviii) Disclaimer

All efforts have been made to give accurate information. However, possibilities of errors cannot be ruled out. National Company Law Appellate Tribunal will welcome any feedback. National Company Law Appellate Tribunal shall not be responsible for any unintentional errors in the contents of the site.